

Central Administrative Tribunal
Principal Bench

O.A. No. 639 of 2000

(6)

New Delhi, dated this the 2nd June, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Shri S.K. Jain,
S/o Shri S.P. Jain
2. M.K. Sharma,
S/o Shri A.R. Sharma
3. Asha Ram
S/o Shri Ganga Dass
4. P.K. Jain
S/o Shri H.C. Jain
5. Paltu Singh
S/o Shri Kundan Singh
6. D.V. Singh
S/o Shri Chhidda Singh
7. A.R. Joshi
S/o Shri M.G. Joshi
8. Ramesh Kumar,
S/o Shri Samay Singh
9. Mohd. Ruzi,
S/o Shri A. Hussain
10. Shri Siddarth Dongra,
S/o Shri Namdeorao Donga
11. Ramesh Kumar,
S/o Shri Jagal Kishore
12. Shri Dhamraj Yadav,
S/o Shri Ram Lall
13. Shri Rambir Sharma
S/o Shri K.L. Sharma

.. Applicants

(By Advocate: Shri B.S. Mainee)

Versus

Union of India through

1. The General Manager,
Northern Railway, New Delhi.
2. The D.R.M., Northern Railway,
New Delhi.
3. The Station Supdt.
Northern Railway, New Delhi Rly. Stn.,

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(7)

4. The Chief Parcel Supervisor,
Railway Station,
New Delhi. .. Respondents

(By Advocate: Shri R.P. Aggarwal)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicants impugn the Respondents' order dated 11.4.2000 (Annexure A-1) and order dated 14.4.2000 (Annexure R-2).

2. Applicants who are basically Clerks in the Goods cadre have by the impugned orders dated 11.4.2000 and 14.4.2000 been deployed in the booking office in Delhi Area.

3. Applicants' counsel Shri Maine stated before us that applicants have filed this O.A. apprehending, that the impugned orders were for long term ~~implementation~~ ^{duration} and that they would be required to work at the booking counters for which they were not trained. He, however, states that subsequently their apprehensions proved unfounded because respondents did not intend applicants to work at the booking counters but in the back office of the booking office and also that this arrangement was only for short duration after which they ~~would~~ ^{would,} return to their parent cadre where they were earlier working.

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4. Shri Maine states that in view of the changed circumstances, applicants have no serious difficulties in complying with the impugned orders but in the mean time, Respondents have issued certain further orders dated 10.5.2000 (Annexure R-2) transferring them as goods clerks to various stations outside Delhi.

5. Departmental Representative Shri R.P.Gupta, Chief Commercial Manager, Delhi Division, Northern Railway has stated that the work in the Booking Office, which were to be manned by applicants vide impugned orders dated 11.4.2000 and 14.4.2000 are now to be undertaken by Commercial Clerks, a list of whom is proposed for deployment.

6. We hold that this matter can be disposed of with a direction to Respondents to cancel their order dated 10.5.2000 and adhere to their earlier orders dated 11.4.2000 and 14.4.2000, such that the applicants before us are deployed in the various booking offices. In this connection we understand that one of the applicants is separately deployed at Daya Basti as Goods Clerk.

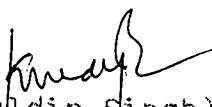
7. We order accordingly.

8. This O.A. is, therefore, disposed of with a direction to applicants to implement the orders dated 11.4.2000 and 14.4.2000 immediately upon revocation of the order dated 10.5.2000.

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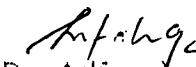
(9)

9. Respondents' counsel Shri Aggarwal gives an undertaking that the order dated 10.5.2000 shall be immediately revoked.



(Kuldip Singh)
Member (J)

gk



(S.R. Adige)
Vice Chairman (A)